

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 724 – 725 of 2020

IN THE MATTER OF:

Surajbari Traders Pvt. Ltd. & Anr.

...Appellants

Versus

Sumit Binani & Ors.

...Respondents

Present:

For Appellants:

**Mr. Sandeep Bajaj and Mr. naman Tandon,
Advocates**

For Respondents :

**Mr. Sumit Binani, Liquidator (R-1 and R-2)
Mr. Krishna Raj Thaker and Mr. Arjun Asthana,
Advocates for R-1 & R-2
Mr. M.S. Tiwari, Advocate for R-3**

O R D E R

(Through Virtual Mode)

28.08.2020

Issue notice upon Respondents.

At this stage, Mr. Krishna Raj Thaker, Advocate waived and accepted notice on behalf of Respondent Nos. 1 and 2. Learned counsel for the Appellant undertakes to serve notice on Respondent No. 3 *Dasti*. No further notice need to be issued upon the Respondents. Respondent Nos. 1 and 2 may file reply-affidavit within one week. Rejoinder, if any, be filed within one week thereof. Parties may also file their short written submissions, not exceeding three pages supported by relevant case laws, along with their pleadings.

List the matter 'for Admission (After Notice)' on **16th September, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

/ns/gc/